

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA  
STARRED QUESTION NO. 180  
ANSWERED ON TUESDAY, THE 15<sup>TH</sup> DECEMBER, 2015**

**PENDING CORPORATE LITIGATIONS**

**QUESTION**

\*180. SHRI VIVEK GUPTA:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Ministry is aware about the large number of corporate litigations pending in the country;
- (b) the details of pending corporate litigations in courts including cases pending with Company Law Board (CLB), Board for Industrial and Financial Reconstruction (BIFR), Official Liquidator (OL) separately showing the corporate litigations pending for more than 5,10 and 20 years respectively, State-wise;
- (c) the steps taken to speed up the solution of pending corporate litigations in the country; and
- (d) the current status of setting up of the National Company Law Tribunal (NCLT) and the expected time for its operationalisation?

**ANSWER**

THE MINISTER OF CORPORATE AFFAIRS

(SHRI ARUN JAITLEY)

(a) to (d) : A statement is laid on the table of the House.

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**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF RAJYA SABHA STARRED QUESTION NO. 180 FOR 15<sup>TH</sup> DECEMBER, 2015 REGARDING PENDING CORPORATE LITIGATIONS**

(a) Yes, Sir.

(b) Total number of corporate litigations including cases pending before CLB, BIFR, OL's separately showing the corporate litigations pending for more than 5,10 and 20 years respectively, Statewise/Union Territory:

Sl No.	State/Union Territory	More than 5 years but less than 10 years	More than 10 years but less than 20 years	More than 20 years	Total
1.	Maharashtra	131	60	10	201
2.	Gujarat	183	253	109	545
3.	Madhya Pradesh	24	32	04	60
4.	Rajasthan	31	46	18	95
5.	Chhattisgarh	0	0	0	0
6.	Puducherry	22	1	0	23
7.	Delhi & Haryana	164	180	18	362
8.	Uttar Pradesh	36	21	4	61
9.	Himachal Pradesh	3	2	0	5
10.	Punjab (including Chandigarh)	79	29	1	109
11.	Uttarakhand	0	0	0	0
12.	Jammu & Kashmir	0	0	0	0
13.	Andhra Pradesh	354	262	69	685
14.	Karnataka	130	74	49	253
15.	Bihar	14	15	6	35
16.	Goa, Daman & Diu	63	1	0	64
17.	Jharkhand	4	7	3	14
18.	Kerala	52	84	37	173
19.	West Bengal	67	162	212	441
20.	Orissa	1	2	0	3
21.	Sikkim	0	0	0	0
22.	Tamil Nadu	170	157	45	372
23.	North Eastern Region (Assam, Meghalaya, Tripura, Mizoram, Nagaland, Manipur, Arunachal Pradesh)	2	2	1	5
24.	Dadra and Nagar Haveli	1	0	0	1
	<b>TOTAL</b>	<b>1531</b>	<b>1390</b>	<b>586</b>	<b>3507</b>

(c) In order to speed up the resolution of pending corporate litigations, the erstwhile Companies Act, 1956 has been replaced by Companies Act, 2013, the provisions of which are being notified in a phased manner. It is pertinent to mention that the new Act contains various statutory provisions like provisions for setting up of National Company Law Tribunal (NCLT), Special Courts for providing speedy trial of offences, Mediation and Conciliation Panel *etc.*

(d) The Ministry had advertised 18 posts of Judicial Members and 10 posts of Technical Members of National Company Law Tribunal (NCLT) and 2 posts of Technical Members of National Company Law Appellate Tribunal (NCLAT) and the process for selection of these members is underway. These bodies are likely to become functional in the next financial year.

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